



No. PCB/ RO-BCW/(NGT-102/2017)/2020-21/ 340

DATE 21 OCT 2020

To

The Member Secretary,  
Karnataka State Pollution Control Board,  
Bangaluru – 560 001.

**Kind Attention: Legal Section**

Sir,

Sub: Forwarding of action taken report and inspection report in respect of Hon'ble NGT case Application No. 102 of 2017(SZ) directions with respect to M/s. Manjunatha Dyeing Works and others – reg.

- Ref: 1. Hon'ble NGT Application No. 225/2014 & 102 of 2017(SZ) directions dated 15.07.2020  
2. B.O mail dated 09.09.2020  
3. Inspection of the dyeing units the undersigned on 29.09.2020 and 30.09.2020.

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With reference to the above subject, it is to be informed that M/s. Manjunatha Dyeing Works and others have filed appeal before the Hon'ble NGT vide Application No. 225/2014 and 102 of 2017(SZ) vide ref(1). Subsequent to various hearing the Hon'ble NGT has directed the officer to inspect and report the status of the industry and action taken by the Board. The directions of the Hon'ble NGT have been forwarded by the legal section on 9.9.2020. Accordingly, the said units have been inspected on 29.09.2020 and 30.09.2020. The individual inspection report along with photographs units have been forwarded herewith. However a common brief inspection report of the dyeing units along with recommendations is also enclosed for further initiation of closure order.

This is for kind information and further needful action.  
Encl: as above

Yours faithfully

Sd/-

Environmental Officer  
RO, Bengaluru City West

Copy to:

1. The Chief Environmental Officer-2 & Enforcement Cell, KSPCB, Bengaluru, for kind information and requested to issue closure direction for the violating units.
2. The Regional Senior Environmental Office, KSPCB, Bengaluru-City, Bengaluru for kind information and further needful action to issue NPD.
3. Case File

R. H. K. M. 21/10/2020.  
Environmental Officer  
RO, Bengaluru City West

## Brief Inspection Report On Dyeing Units Located In Cubbonpet, Bengaluru

1. NGT(SZ), Chennai vide Application No. 225/2014 by Mr. Muragan, M/s.Manjunatha Dyeing Unit and others.
2. NGT(SZ), Chennai vide Application No. 102/2017 by Mr. Muragan, M/s.Manjunatha Dyeing Unit and others.

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### Preamble:

There are number of Dyeing and bleaching units located in Ward No.120 of Cubbonpet and Ward No.109 of Chikkpete of Bengaluru. The Dyeing & bleaching units are working in these areas since 80-70 years in the old method of hot water dipping, rinsing and drying process. These are very tiny / small units and located in the residential houses and they are carrying out the dyeing activity for fabric and yarn. After dyeing, bleaching and printing, the same will be handed over to the supplier. Then the fabric will be stitched and given to local market or garment units. The yarn after dyeing will be given to powerlooms for further weaving of sarees or to make garment.

### Location of the Units:

The **Cubbonpete** and **Chikkpete** are located in the heart of city and this area is popular for commercial and residential activity since from the beginning. This area is located near to Office of BBMP, Deputy Commissioner, Police Station, etc. This is a very thickly populated area and roads are very narrow/small and very difficult to take four wheeler vehicles. Two wheeler vehicle or walking is the best for reaching to this area. These activities are being carried out in a small area like 10 ft x 20 ft or 20 ft x 20 ft. The majority of the dyeing units are located in residential house and discharging domestic and washing effluent to BWSSB drain. The source of water is BWSSB or tanker supply. The Google map showing Cubbonpete area is enclosed as

### Annexure-I

### Details of process activity:

The Dyeing units usually work on job work basis and require less water for rinsing, bleaching and dipping for printing. The main raw material required is color, water, and yarn/fabric. These units, works usually in the day time and they carryout the dyeing activity in batch process. To get hot water, some of the units use wood as fuel for boiler, some units use LPG as fuel for oven, and some of the units directly feed the wood to oven to heat the water in tank/pan. Due to this activity, the possibility of the complaint is on air pollution and water pollution due to discharge of effluent. Some of the units having borewell as water supply sources and others have BWSSB supply. These units will be having employees of about 2-6 only and working in the residential

house itself. Since they are operating in the residential houses without having any Board name, it is very difficult to identify in these area.

### Complaint History:

The Board has received the complaints since June, 2010 by the residents of the surrounding area, Press, RTI activists etc., Even they have also approached the Hon'ble Lokayuktha on illegal Dyeing units. Upon complaint, the Board Officers have made several inspections and collected the sample with mahazar etc. Further, the Board has taken various actions on illegal units by way of calling for Personal Hearing and Technical Discussions. Then the Board has issued notices for non compliances and also conducted awareness cum work shop and communicated the proceedings to the Association vide letter Non.6518 dated 22.02.2012. In spite of several opportunities given to them, they have not complied to consent conditions and then the Board has issued the closure orders to all illegal units. Upon the request of the unit authorities, the Board has revoked the closure directions and issued again consent order on 18.08.2015 for the period upto 30.06.2016 **to relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of revocation of closure order( i.e 15.07.2017) and to handover the industrial effluent CETP of M/s. Eco Green Solutions Private Limited for further treatment and disposal.**

Among these units, **Mr.C. Muragan of M/s. Manjunatha Dyeing Works** has filed appeal before the **Karnataka State Appellate Authority at Bengaluru:**

1. On 14.10.2011 vide Appeal No.6/2011 C/W 7/2011
2. On 17.06.2013 vide Appeal No.16/2013

These cases were disposed.

However, **Mr.C. Muragan of M/s. Manjunatha Dyeing Works** and **other** also filed appeal before Hon'ble **National Green Tribunal, Southern Zone at Chennai:**

1. NGT(SZ) vide Application No. 225/2014.
2. NGT(SZ) vide Application No. 102/2017

These cases are pending.

### Action Initiated by Board:

- The closure orders were issued to the industries that are located on 15-11-2014 by the Regional Office after getting concurrence from the Board Office. After receipt of Closure order, Mr. Muragan of the Manjunatha Dyeing unit has approached the Hon'ble **National Green Tribunal, Southern Zone, Chennai** vide Application No. 225/2014. "The NGT

vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of fee by polluter of Rs. 15,000/- in favor of Secretary DEE, GOK by granting consent for one year which may be extended by one more year." Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-.

- Hence and upon the request of the unif authorities, the Board has revoked the closure directions and issued again consent order on 18.08.2015 for the period upto 30.06.2016 **to relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of revocation of closure order( i.e 15.07.2017) and to handover the industrial effluent CETP of M/s. Eco Green Solutions Private Limited for further treatment and disposal.**
- Further, the Regional office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the any dyeing industries. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industries for the notice issued from the Board till date.
- On 20.02.2018, the DEO of the Regional Office has inspected the working units and recommended to issue Notice of Proposed Directions for the violating units vide this office letter No. 1599 dated 21.03.2018 by forwarding the inspection reports to Regional Senior Environmental Officer.

After several hearing by **the Hon'ble NGT and due to COVID issues the Dyeing units could not pursued. On 10.09.2020** the Hon'ble NGT has directed the Board to submit action taken report and the case is **posted to 28.10.2020.**

In this regard, the dyeing units located in the area of Cubbonpete have been inspected on 29.09.2020 and 30.09.2020 and observed that they are working with BWSSB power supply without obtaining consent of the Board and not shifted to the suitable location as mentioned in closure orders and previous consent order. **The Dyeing units list is enclosed as Annexure-II.**

This is a sensitive area and once the Board Officers entering into the area, the message will spread to the entire area because of their unity. Then they will lockdown the building and will not open the doors till the officers disperse. Even, they have not displayed any Board for identification of dyeing units and it is very difficult to identify the units by the officers especially newly transferred officers. If the officers enter into the dyeing units, the main persons will abscond from the building and workers present will not give any proper information's and nobody will not sign for mahazar. This is the great difficulty for the officers. The other departments like BBMP, BWSSB and BESCO etc have already given permission for

establishing and running of these units. Now, it is great difficulty to shift the units as they are approaching various sources by making pressure. Hence, it is opined to make the team comprises of BBMP, BWSSB, BESCOM, Sales Tax, GST authorities etc to involve for the task. If it is tackled in this right way, then the area will be controlled from the pollution.

**RECOMMENDATION:**

Since the case is before the Hon'ble NGT, it is recommended to issue closure order to these units as they are operating without the CFO of the Board and discharging the untreated washing effluent into BWSSB drain.

*R. K. M. 21/10/2020*  
**Environmental Officer**  
**RO, Bengaluru City West**

Enclosures:

1. Google map of Cubbonpet area (Annexure-I),
2. List of Dyeing units (Annexure-II).
3. Inspection reports of the individual Dyeing units with photographs of the Dyeing units.

**Annexure-II****The list of Dyeing units located in and around Cubbonpete of Bengaluru.**

1.	<b>M/s. Manjunatha Dyeing Unit</b> No. 7, 26 <sup>th</sup> Cross, Anekallappa Muttlane, Cubbonpet, Bengaluru- 560 002.	Working
2.	<b>M/s. Kamal and Co.</b> No.35, MM Lane, JM road Cross, Cubbonpete Bangalore-560002	Working
3.	<b>M/s. Manickam Dyeing works, (K.M.Enterprises)</b> No. 8/1, Chowligalli Cubbonpete, Bengaluru-560002	Working
4.	<b>M/s. OM Shakthi Dyeing,</b> No. 38, Near Ram Mandira, 2 <sup>nd</sup> cross, Cubbonpet, Bangalore-560002	Working
5.	<b>M/s. Padmanabha Dyeing Unit</b> No. 14, 2 <sup>nd</sup> A cross, Vinobhanagar, J. C. Road, Bengaluru-560002	Working
6.	<b>M/s. Ramchandra Dyeing works,</b> No. 8, 2 <sup>nd</sup> cross, Cubbonpete, Bengaluru-560002	Working
7.	<b>M/s. Sham Dyeing works,</b> No. 17, Ganigere A lane, Maldarpet, Nagrathpet Cross, Cubbonpete, Bangalore-560002	Working
8.	<b>M/s. Sri Gurukrupa Dyeing Unit</b> No. 3, Ganigere B lane, Cubbonpete, Bengaluru-560002	Working
9.	<b>M/s. Venkateshwara Dyeing Unit,</b> No. 27, Ganigere A Lane, Maldhrapete, Cubbonpete, Bengaluru-560002	Working
10.	<b>M/s. Shoba Dyeing works,</b> No. 2/10, Ganigere B lane, Cubbonpete. Bangalore-560002	Working
11.	<b>M/s. Pawar Dyeing Unit,</b> No. 43, Sunkalpete Main Road, Cubbonpete, Bangalore-560002	Closed
12.	<b>Mani Dyeing,</b> No.61, Nagrathpet Cross, Cubbonpete, Bangalore-560002	Door Closed
13.	<b>Raju Dyeing Unit,</b> No. 02, 2 <sup>nd</sup> Cross, Cubbonpete, Bengaluru-560002	Door Closed

Annexure-I

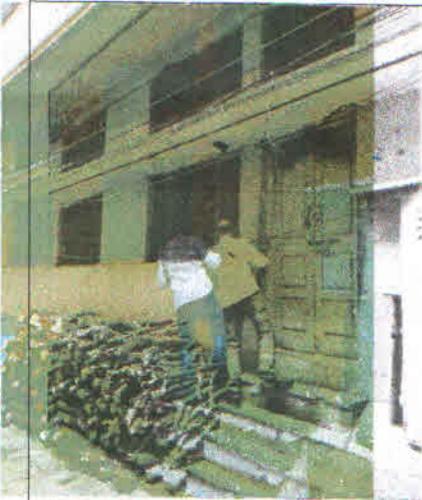
Photographs of the few hard situations in Cubbonpete area, Bangalore



Jewellery and Die Cutting shops



Powerlooms in residential houses



Struggling to find out Color Dyeing units in Cubbonpete area



Narrow roads in Cubbonpete area where 4 wheeler vehicles could not go inside of the area.

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1	Name and Address of the Industry	M/s. Manjunath Dyeing Works, No.7, 26 <sup>th</sup> Cross, Anekallappa Mutt lane, Cubbonpet Bangalore-560002	
2	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)	
3	Consent Status	WPC APC	The validity of consent was expired on 15.07.2017.
4	Persons contacted	Sri. C. Murugan, Proprietor	
5	Date of inspection.	30.09.2020	
6	Activity	Fabric dyeing and washing activity	

**Preamble:**

M/s. **Manjunatha Dyeing Works** is an existing small-scale industry located at No.07, 26<sup>th</sup> cross, Anekellappa Mutt Lane, Cubbonpet, Bengaluru and engaged in **fabric dyeing and washing activity**. This is located on the rented residential building as informed by the proprietor.

- The Board Office has issued Closure Direction vide No.PCB/39CMP10/2014-15/83 Dated 24.07.2014 for discharging the untreated wash/dyeing effluent to the UGD of BWSSB without the treatment and consent of the Board.
- As per the Hon'ble NGT Order dated 27.08.2014, the Board vide Order No. PCB/39/CMP-10/201415/236 DATED 03.11.2014, has issued an order by keeping in abeyance of closure direction.
- The consent application filed by the industry was refused by the Board vide Order No.KSPCB/CEO-NEIA/REFUSAL/201516/H172 Dated 31.05.2016 for non compliance.
- After issuance of Closure Orders to all the dyeing units located in the Cubbonpete area, Sri. Murugan, the proprietor of M/s. **Manjunatha Dyeing Works** and surrounding dyeing units have approached the Hon'ble National Green Tribunal, Southern Zone, Chennai. The NGT vide judgement order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of fee by polluter pays of Rs. 15,000/- in favour of Secretary DEE, GOK by granting consent for

one year which may be extended by one more year.” Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-.

- Hence, the Board vide letter No.KSPCB/CEO(Non-EIA)/REV.CL/201617/291 Dated 29.07.2016, has revoked the closure direction with conditions to operate the industry with valid consent of the Board and industry shall not operate the Boiler without air pollution control measures. If the industry fails to comply the Hon’ble NGT Order and Board directions, then the Board will have no option to re-clamp to Closure Order.
- The Board vide No. KSPCB/CEO/NEIA/MAJUNATHA/2016-17/4100 DATED 04.10.2016, has issued Consent for operation for the period upto 15.05.2017 with conditions that the trade effluent shall be handed over to CETP of M/s. Eco Green Solution Systems for further treatment and disposal.
- Further, industry authority has not shifted the industry within the stipulated time and continued to operate in the same premises without providing water and air pollution control measures.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was not working. But they have just completed the process activity and stopped for while make another batch process. Thus the industry is operating **without the valid consent of the Board** and it is located in residential house.
2. There was no boiler and using LPG cylinder and stove for boiling of water. The source of water is BWSSB supply.
3. During the time of inspection, the industry is having facility for color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment.
4. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon’ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed which indicates the operation of the industry

**Recommendations:**

The above observations clearly indicates that, the industry has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981** and non compliance made by industry can be communicated to the Hon'ble NGT.

*21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**M/s. Photographs of the M/s. Manjunatha Dyeing Works.**



**Approach of the industry**



**Entry of the industry**



**View of process area**



**View of boiling pan with LPG Cylinder**



**View of drying area on ceiling**



**Effluent discharge point**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL  
OFFICE BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	M/s. Kamal and Co. No.35, MM Lane, Jumma Masjid Road Cross, Cubbonpete, Bangalore-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Sri Manjunath - Worker
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)
5.	Activity	Dyeing of Yarns, bleaching and washing activity
6.	Consent Status	<ul style="list-style-type: none"> <li>• Not obtained consent for operation from the Board.</li> <li>• Closure Order issued on 15.11.2014.</li> </ul>

**Preamble:**

- **M/s. Kamal and Co.** is a small scale unit located in residential area. The industry is located at No35, MM Lane, Jumma Masjid Road Cross, Cubbonpete, Bengaluru-02.
- Inview of the complaint, the Board has issued several notice and issued closure order on 15.11.2014 for non compliance. Later the industry has filed appeal before the Hon,ble NGT vide NO.M.A.No.06 of 2016.
- Further the industry has applied for consent for operation on 05.03.2016 alongwith CETP agreement made with M/s Eco Green Sol. System Pvt. Ltd.
- The Regional Office has forwarded the application to Board Office for issual of consent on 22.04.2016 and 13.05.2016 by recommending to revoke the closure order and to issue consent with short term and long term measures.
- The Regional Officer has inspected the unit on 10.03.2017 and issued show cause notice on 11.05.2017 for the non compliance observed.
- The Regional Senior Environmental Officer has issued Notice of Proposed Direction on 22.04.2019 for the non compliance and recommended the Board to issue closure Order on 10.05.2019.
- Accordingly, the Board has called for personal hearing on 27.05.2019. During the Personal hearing industry representative has attended the personal hearing and reported that unit is closed its operation and RO has reported that, industry has closed its operation. After hearing, the Presiding Officer directed the industry authorities not to

restart the unit without CFE/CFO of the Board and also directed the Regional Officer to follow up.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was working without the valid consent of the Board and it is located in residential house. The owner of the industry was not present.
2. During the time of inspection, the industry is engaged in bleaching activity and discharging the waste water into the UGD of BWSSB without providing any treatment.
3. Sri Manjunath who was working informed that he does not know where about of the owner of the unit and any information.
4. The industry is having one Boiler of capacity 300 Kg/hr to which they have provided chimney upto roof level i.e 9 above ground level.
5. They have not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
6. Wood is using as fuel to the boiling pan and not provided adequate chimney. There is no boiler in the unit.
7. Two workers are working in the industry.
8. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
9. The photographs are enclosed which indicates the operation of the industry.

#### Recommendations:

The above observations clearly indicates that, the unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. **During personal hearing they reported that the industry is closed but they are operating.** Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. M. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

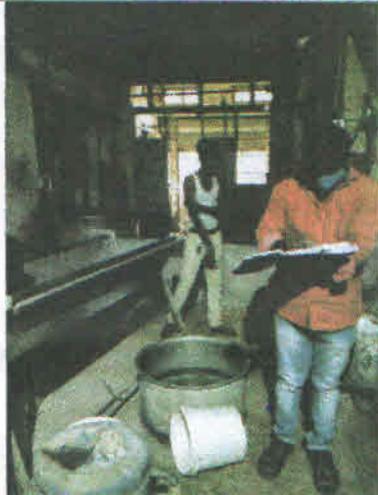
**Photographs of the Kamal & Co.**



**Front view of Kamal & Co.**



**Effluent discharge point to BWSSB drain**



**Bleaching activity**



**Boiler area**



**GST No showing in front of the door**



**Heating pan**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL  
OFFICE BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Manickam Dyeing works (K.M.Enterprises)</b> No. 8/1, Chowligalli cubbonpete, Bengaluru-560002
2.	Date of inspection.	29.09.2020
3.	Persons contacted	Sri. Manickam, Proprietor(Absent)
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent was lapsed on 30.06.2016 and not applied for further period.

**Preamble:**

**M/s. Manickam Dyeing Works (K.M. Enterprises)** is located at No. 8/1, Chowligalli cubbonpete, Bengaluru-560002. It is a small scale unit and engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But they have failed to reply to the notice issued from the Board till date.

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was working **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection they have closed the main door and not furnished required details. But it has been observed from the window that the industry is engaged in bleaching and color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. They have provided Boiler and using wood as fuel to the boiling pan and not provided adequate chimney.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed.

#### **Recommendations:**

The above observations clearly indicates that, the unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. M. - 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

*[Signature]*

**Photographs of the M/s. Manickam Dyeing works**



**Main door was closed from the inside and working inside of the building**



**Not opened the door during the our visit**



**Another side view of main door was closed from the inside**



**Building view**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. OM Shakthi Dyeing Works,</b> No. 38 & 39, Sunkalpet Cross, Krishnasingh Lane, Ulsoorpet, Bangalore-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Not available, Closed the door
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent is expired on 30.06.2016 and not applied for further period

**Preamble:**

**M/s. OM Shakthi Dyeing Works** is located at No. 38 & 39, Sunkalpet Cross, Krishnasingh Lane, Ulsoorpet, Bangalore-560002. It is a small scale unit and engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period upto 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But they have failed to reply to the notice issued from the Board till date.

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was working **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection they have closed the main door and not furnished required details. But it has been observed from the window that the industry is engaged in color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment.
3. They have not displayed the Board that indicating of industry name and color of the pan inside the building indicates the industrial operation.
4. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed.

#### **Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommended to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. S. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**Photographs of the M/s. OM Shakthi Dyeing Works**



**Not displayed industry name.  
Door was locked.**



**Dyeing activity can be seen from the photo  
taken through window**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Padmanabha Dyeing Factory</b> No. 14, 2 <sup>nd</sup> A cross, Vinobhanagar, J. C. Road, Bengaluru-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Sri. Ravi Kiran, Partner
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)
5.	Activity	Dyeing , bleaching and washing of fabric & Yarns
6.	Consent Status	The validity of consent has expired on 30.06.2016 and not applied for further period.

**Preamble:**

**M/s. Padmanabha Dyeing Factory** is an existing industry located at No. 14, 2<sup>nd</sup> A cross, Vinobhanagar, J. C. Road, Bengaluru-560002. This industry is located ward No.118 of Sudhama nagar which is adjacent to Cubbonpete. This industry is engaged in Dyeing, bleaching and washing activity of fabric & Yarns.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was working on job work as informed by the partner of the unit **without the valid consent of the Board**. This industry is located in the mixed area where fabrication units located more.
2. The industry is having facility for color dyeing, bleaching and washing activity. The trade effluent generated from the activity is being treated in primary ETP comprising of Collection Tank, Lamella Clarifier, Sand and Activated Carbon filters. The treatment units provided are not satisfactory. The treated effluent is being discharged to BWSSB drainage(UGD).
3. Earlier they have obtained consent for disposal to **CETP of Eco Green Solutions Private Limited. But they are discharging into UGD after treatment.**
4. The industry has provided 1.0 TPH Wood fired Boiler with chimney of 10 meter above ground level.
5. They have provide 40 KVA DG Set with inadequate chimney of height 1.5 meter above roof level and not provided acoustic enclosure and placed the DG Set in closed room.
6. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
7. The photographs are enclosed which indicates the operation of the industry.

**Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. Though it is located in Sudhamanagara and adjacent to Cubbonpete, it is not suitable to operate in this area. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. M. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**Photographs of M/s. Padmanabha Dyeing Factory**



**Front view of the industry**



**Display of Board provided by the industry**



**DG set provided by the industry**



**Process area of the unit**



**View of 1 TPH Wood fired Boiler**



**Chimney provided to the 1 TPH Boiler**



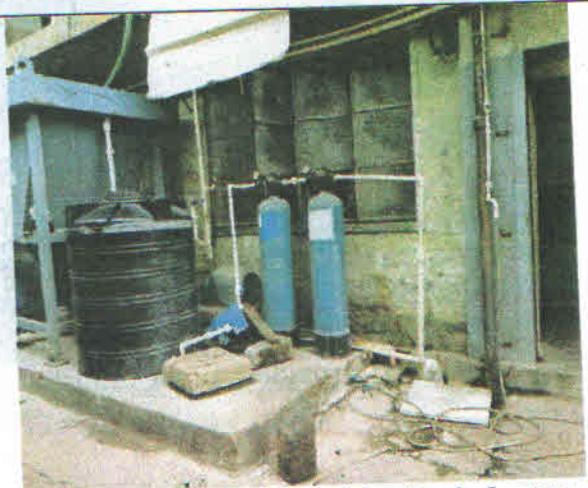
**View of rinsing process area**



**Boiling pans used for dyeing activity**



**Primary ETP provided by the industry**



**Primary ETP provided by the industry**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL  
OFFICE BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	M/s. <b>Ramchandra Dyeing Works</b> , No. 8, 2 <sup>nd</sup> cross, Cubbonpete, Bengaluru-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Sri. Ramchandra, Proprietor (Absent during inspection)
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent was expired on 30.06.2016 and not applied for further period

**Preamble:**

**M/s. Ramchandra Dyeing Works** is small scale unit located at No. 8, 2<sup>nd</sup> cross, Cubbonpete, Bengaluru-560002. The industry was engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 30.09.2020 and following are the observations:

1. At the time of inspection the industry was working **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection, the industry is engaged in color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. Wood is using as fuel to the boiling pan and not provided adequate chimney. There is no boiler in the unit.
5. Two workers are working in the industry.
6. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
7. The photographs are enclosed which indicates the operation of the industry.

**Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

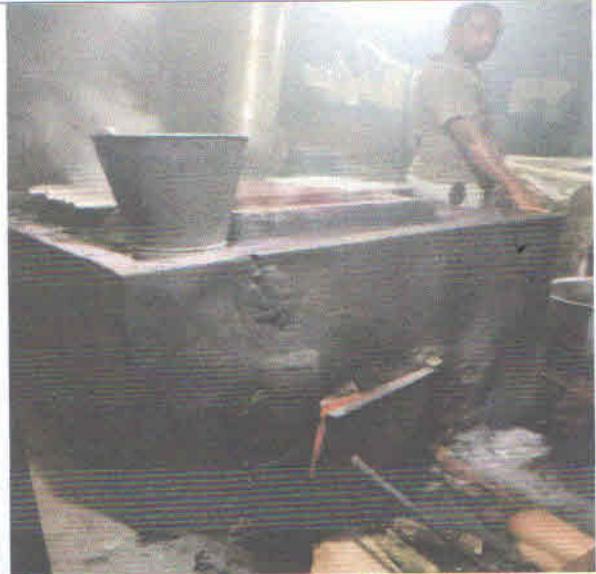
*R. V. K. M. - 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

*cf*

**Photographs of the M/s. Ramchandra Dyeing works**



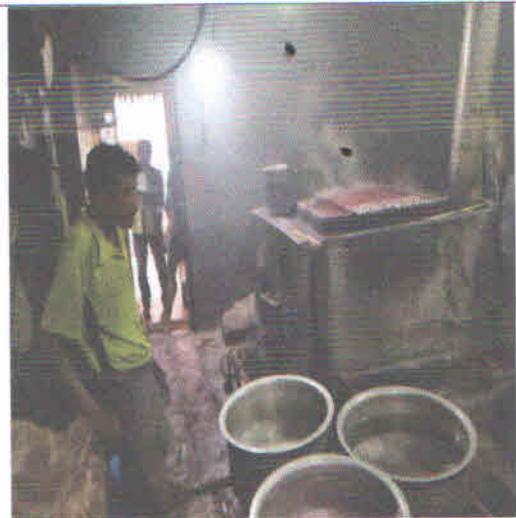
**Storage of yarn for dyeing**



**Boiling of water by wood for color dyeing**



**Discharge point of dyeing effluent in drain which is connected to BWSSB Drain**



**Working area and oven to boil water with dyeing the yarn**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Sham Dyeing works,</b> No. 17, Ganigere A lane, Maldarpet, Nagrathpet Cross, Cubbonpete, Bangalore-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Sri. Prakash, Proprietor Son
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent was expired on 30.06.2016 and not applied for further period

**Preamble:**

**M/s. Sham Dyeing Works** is small scale industry located at No. 17, Ganigere A lane, Maldarpet, Nagrathpet Cross, Cubbonpete, Bangalore-560002. The industry was engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry

from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 29.09.2020 and following are the observations:

1. At the time of inspection the industry was not working due to non supply of job work as informed by the proprietor son. But, they are operating the industry whenever they get job works. Thus the industry is operating **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection, the industry is having facility for color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment during the operational time.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. The industry has provided wood fired Boiling pans as pollution sources and not provided any air pollution control measures. The entire process area was turned to black color as there was no sufficient ventilation, exhaust and chimney.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed which indicates the operation of the industry.

#### Recommendations:

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. M. M. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**Photographs of the M/s. Shyam Dyeing Unit**



**Front view of the Building**



**View from the narrow road**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Sri Gurukrupa Dyeing Unit</b> No. 3, Ganigere B lane, Cubbonpete, Bengaluru-560002
2.	Date of inspection.	29.09.2020
3.	Persons contacted	Sri. Rajgopal, Proprietor
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent has expired on 30.06.2016 and not applied for further period.

**Preamble:**

M/s. **Sri Gurukrupa Dyeing Unit** is a small scale unit located at No. 3, Ganigere B lane, Cubbonpete, Bengaluru-560002. The industry was engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued

from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 29.09.2020 and following are the observations:

1. At the time of inspection the industry was working. Thus the industry is operating **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection, the industry is having facility for color dyeing and bleaching activity and discharging the waste water into the UGD of BWSSB without providing any treatment during the operational time.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. The industry has provided 500 Kg/hr Wood fired Boiler as pollution sources and provided chimney upto roof level.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed which indicates the operation of the industry.

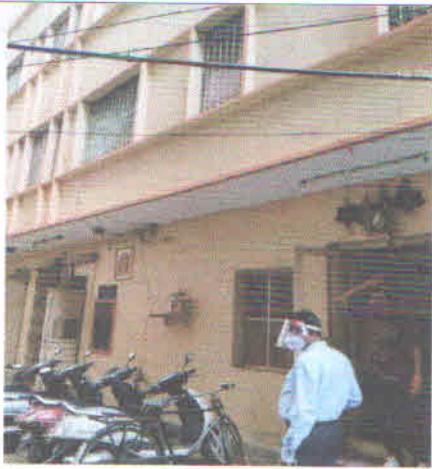
**Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R.W. KM - 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

*X*

**Photographs of the M/s. Sri Gurukrupa Dyeing Unit**



**Front view of the industry**



**Process area of the industry**



**View of Boiler**



**Wood and boiler ash storage**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Venkateshwara Dyeing Unit,</b> No. 27, Ganigere A Lane, Cubbonpete, Bengaluru-560002
2.	Date of inspection.	29.09.2020
3.	Persons contacted	Sri. Venkatesh R - Proprietor
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent was expired on 30.06.2016 and not applied for consent for further period.

**Preamble:**

**M/s. Venkateshwara Dyeing Unit**, is a small scale industry located at No. 27, Ganigere A Lane, Cubbonpete, Bengaluru-560002. The industry was engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry

from Board office on 05-04-2017. But there is no reply from the industry for the notice issued from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 29.09.2020 and following are the observations:

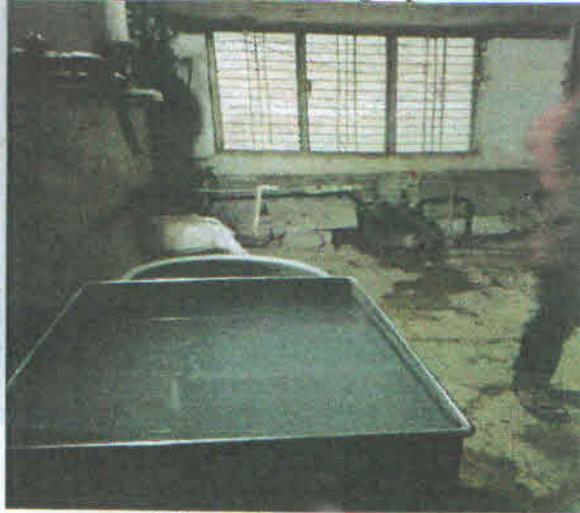
1. At the time of inspection the industry was not working due to non supply of job work as informed by the proprietor. But, they are operating the industry whenever they get job works. Thus the industry is operating **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection, the industry is having facility for color dyeing activity and discharging the waste water into the UGD of BWSSB without providing any treatment during the operational time.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. The industry has provided 300 Kg/hr Wood fired Boiler and 15 KVA DG Set as pollution sources and provided chimney upto roof level.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed which indicates the operation of the industry.

**Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. M. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**M/s. Photographs of the M/s. Venkateshwara Dyeing Unit.**



**View of process area**



**View of process area**



**Commercial cylinders used for process activity**



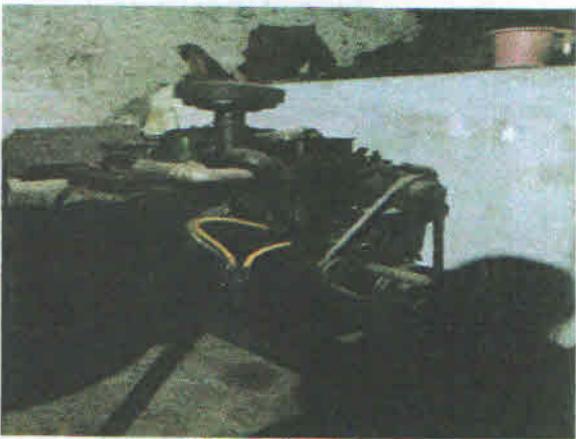
**View of Boiler**



**Boiling pans**



**Material storage**



**View of DG Set**



**Process area**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Shoba Dyeing Works,</b> No. 2/10, Ganigere B lane, Cubbonpete, Bangalore-560002
2.	Date of inspection.	29.09.2020
3.	Persons contacted	Sri. Kandurao, Partner
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red</b> (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent has expired on 30.06.2016 and not applied for further period.

**Preamble:**

M/s. **Shoba Dyeing Works** is a small scale unit located at No. 2/10, Ganigere B lane, Cubbonpete, Bengaluru-560002. The industry was engaged in the fabric and yarn dyeing and washing activity.

The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year."

Accordingly, the industry has applied for consent with short term measures and consent fee as well as polluter pays fee of Rs. 15,000/-. Hence, Board issued consent for period up to 30-06-2016 after revoking of Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-07-2017."

Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. There is no response from the industry. Also a Show Cause notice was issued to the industry from Board office on 05-04-2017. But there is no reply from the industry for the notice issued

from the Board till date. The Regional Officer has sent the report to RSEO to issue NPD on 21.03.2018.

In view of the NGT directions, once again the said industry was inspected on 29.09.2020 and following are the observations:

1. At the time of inspection the industry was working on job work. Thus the industry is operating **without the valid consent of the Board** and it is located in residential house.
2. During the time of inspection, the industry is having facility for color dyeing and bleaching activity and discharging the waste water into the UGD of BWSSB without providing any treatment during the operational time.
3. They have **not provided primary treatment plant and not handing over to CETP of Eco Green Solutions Private Limited** as committed to during obtaining of consent and directly discharging the effluent into UGD of BWSSB.
4. The industry has provided 200Kg/hr Gas fired Boiler as pollution sources and provided chimney upto roof level.
5. The industry has not taken any steps to relocate the unit from the existing place as per the short term and long term measures given by the NGT order, which clearly indicates that, they are violating the Hon'ble NGT judgement directions issued on 15-05-2015.
6. The photographs are enclosed which indicates the operation of the industry.

**Recommendations:**

The above observations clearly indicates that, unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*Dr. KM. 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

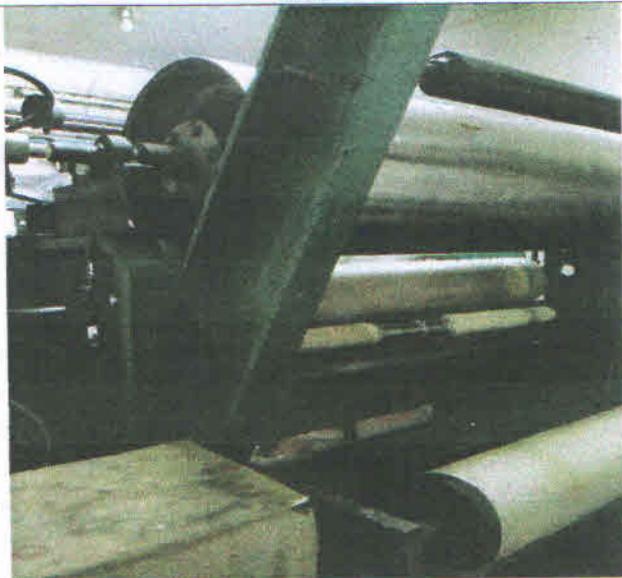
**Photographs of the M/s. Shoba Dyeing Works**



**Electric Boiler using for getting steam and heat**



**Boiler blow down discharging area.**



**Drying machine**



**Stitching area**

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL  
OFFICE BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Pawar Dyeing Unit</b> No. 43, Sunkalpet Main Road, Cubbonpete, Bengaluru-560027
2.	Date of inspection.	29.09.2020
3.	Persons contacted	Smt. Laxmikanta, Proprietor wife
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent has expired on 30.06.2016 and not applied for further period. Now, it is closed.

**Preamble:**

**M/s. Pawar Dyeing Unit** is small scale unit located at No. 43, Sunkalpet Main Road, Cubbonpete, Bengaluru-560027. The industry was engaged in the fabric and yarn dyeing and washing activity earlier. The industry was operating without valid consent of the Board and discharging the untreated washing and dyeing effluent to the BWSSB Sewer line without treatment. Hence, closure order was issued to the industry on 15-11-2014 by this office after getting concurrence from the Board Office. After receipt of Closure order, the Industry has approached the National Green Tribunal, Southern Zone, Chennai. "The NGT vide judgment order dated 15-05-2015 directed the industry to apply for consent of the Board with short and long term measures subject to payment of Rs. 15,000/- fee by polluter pays principle in favour of Secretary DEE, GOK by granting consent for one year which may be extended by one more year." Accordingly, the industry has applied for consent along with consent fee with short term measures as well as polluter pays principle fee of Rs. 15,000/-

Hence, Board has issued the consent for period upto 30-06-2016 after revoking Closure order on 18-08-2015 with condition that, "the unit shall relocate from the existing location to suitable site away from the present place with all infrastructural facilities and pollution control measures in any event within 2 years from the date of NGT Order i.e before 15-05-2015." Further, this office has issued notice on 20-02-2017 to apply for renewal of consent. But, the factory authorities have failed to comply Board directions. Also, a Show Cause notice was issued from Board office on 05-04-2017. In response to the Show Cause notice, industry has submitted reply on 12.04.2017 stating that, to provide opportunity to run the industry.

Further, the industry authority Mr. Pawar has submitted a letter to this office on 05.06.2018 and also submitted the affidavit on 29.05.2020 stating that **they have closed the dyeing works and requested to restore the electric supply for the RR NoW5LG15520.**

In view of this, the industry was inspected on 29.09.2020 and observed as below:

1. They have closed industrial activity at ground floor.
2. They have dismantled the oven, boiler, process pans etc.,
3. There is no industrial activity. They them self residing in the houses at 1<sup>st</sup> and 2<sup>nd</sup> Floor and 3<sup>rd</sup> floor is being used for jewellery works.
4. Sri. Pawar is suffering from cancer as informed by Smt. Lakshmikantha who is wife of Pawar.
5. They have informed that from past 5 years the industry was shut down due to health issue.

**Recommendations:**

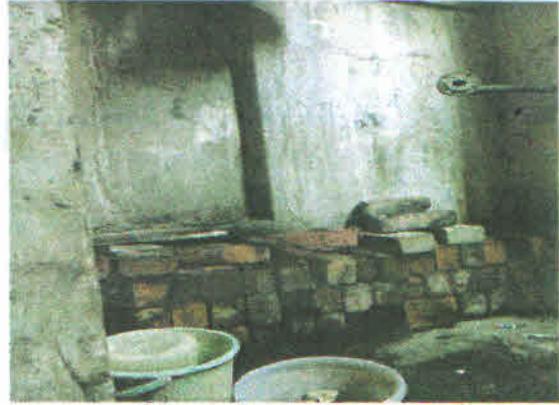
In view of above, the status of the industry can be considered **as closed** and it is recommended to issue direction to **restore the power supply for domestic purpose** as they **have submitted affidavit** in this regard and closed their industrial operation. The copy of the affidavit submitted and photographs are enclosed in this regard.

*R. Lakshmi - 21/10/2020*  
Environmental Officer  
RO, Bengaluru City West

**Photographs of the M/s. Pawar Dyeing Units**



**The process area is used as vehicle shed.**



**The boiler was removed**



**The process building was using as residence**



**The boiler was removed and chimney is not removed**



**Terrace is beng used for gardening**



**Front view of the building**



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Karnataka

Rs. 100

e-Stamp

Certificate No. : IN-KA95324531768130S  
Certificate Issued Date : 30-Jan-2020 01:26 PM  
Account Reference : NONACC (BK)/ kakscub08/ BANGALORE3/ KA-BA  
Unique Doc. Reference : SUBIN-KAKAKSCUB0803226965048287S  
Purchased by : PAWAR DYE PRINTERS P P GANAPATHI SA  
Description of Document : Article 4 Affidavit  
Description : AFFIDAVIT  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : PAWAR DYE PRINTERS P P GANAPATHI SA  
Second Party : KARNATAKA STATE POLLUTION CONTROL BOARD  
Stamp Duty Paid By : PAWAR DYE PRINTERS P P GANAPATHI SA  
Stamp Duty Amount(Rs.) : 100  
(One Hundred only)

Authorised Signatory  
for Textile Co-operative Bank Ltd.  
Main Branch, J. M. Road, Bangalore-2



Please write or type below this line

AFFIDAVIT

P.P.Ganapathi Sa, S/o. Parshuramsa P.B, aged about 65 years, Residing  
at No.43, Sunkalpet Main Road, Cubbonpet, Bangalore-560002

I declare that our factory in the name of Pawar Dyeing Unit was being run at  
the address mentioned above, from past 5 years the factory was shutdown due  
to my health issue.

Statutory Alert:

- 1 The authenticity of this Stamp Certificate should be verified at "www.shclrestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.



# PAWAR DYE PRINTERS

*Spl. In : All Kinds of Yarn Dyers*

No. 6, Chowla Galli, Near - Sunkalpet Market Cross, Bangalore - 560 002.

Branch : No. 43, Sunkalpet Main Road, Cubbonpet Cross, (Opp. Vegetable Market), Bangalore - 560 002.

Date : 05/06/2018

To,

Mob: 9986811557,  
9845143867.

Karnataka State Pollution Control Board,  
Regional Office, Bangalore City-3,  
"Nisarga Bhavana", 1<sup>st</sup> Floor,  
Thimmaiah Road, 7<sup>th</sup> 'D' Cross,  
Shivanagar, Opp. Pushpanjali Theatre,  
Bangalore-560010.

Dear Sir/Madam.

Sub: Closure of My Dyeing Unit and Granting Reconnection  
Of Power Supply and BWSSB.

As I Ganapathi Pawar Proprietor of Pawar Dyeing Works. Would like to  
inform you that I am closing my dyeing Unit.

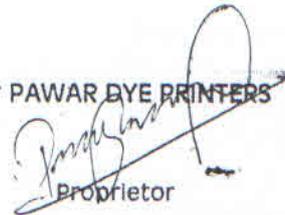
So I hereby stopped dyeing activity in the premises. Due to  
unavoidable circumstances. I am requesting, the Karnataka Pollution Control  
Board to Inspect our factory premises and granting direction to the Managing  
Director Bangalore Electricity Supply Co. Ltd., and the Chairman Bangalore  
water Supply and Sewage Board for Reconnection as earliest as possible.

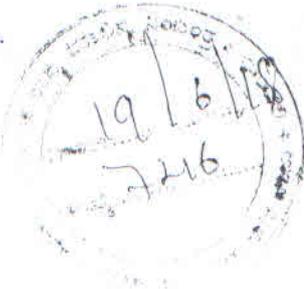
Hence I kindly request to KSPCB to do the needful and oblige.

Thanking You,

Yours Faithfully,

FOR PAWAR DYE PRINTERS

  
Proprietor



**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Mani Dyeing,</b> No.61, Nagrathpet Cross, Cubbonpete, Bangalore-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Not available
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent is expired on 30.06.2016 and not applied for further period

**M/s. Mani Dyeing** is a small scale unit and located at No.61, Nagrathpet Cross, Cubbonpete Bangalore-560002. During visit to Cubbonpete area on 29.09.2020 and 30.09.2020, it was tried to inspect the unit but it was locked. On enquiry with surrounding persons, it was came to know that they were operating without the consent of the Board.

The above observations clearly indicates that, the unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. M. Ramesh* 21/10/2020  
Environmental Officer  
RO, Bengaluru City West

**INSPECTION REPORT OF K.M.RAMESH, ENVIRONMENT OFFICER, REGIONAL OFFICE, BANGALORE CITY -WEST.**

**OFFICER ACCOMPANIED: Dr. K. M. RAJU, DEO**

1.	Name and Address of the Industry inspected	<b>M/s. Raju Dyeing Unit,</b> No. 02, 2 <sup>nd</sup> Cross, Cubbonpete, Bengaluru-560002
2.	Date of inspection.	30.09.2020
3.	Persons contacted	Not available
4.	Type of activity of the industry along with category and classification as per Board notification	<b>Small-Red (R-83- Yarn/textile processing involving any effluent/emission-generating process, bleaching, dyeing, printing and scouring)</b>
5.	Activity	Dyeing of Yarns and washing activity
6.	Consent Status	The validity of consent is expired on 30.06.2016 and not applied for further period

**M/s. Raju Dyeing Unit** is a small scale unit and located at No. 02, 2<sup>nd</sup> Cross, Cubbonpete, Cubbonpete Bangalore-560002. During visit to Cubbonpete area on 29.09.2020 and 30.09.2020, it was tried to inspect the unit but it was locked. On enquiry with surrounding persons, it was came to know that they were operating without the consent of the Board.

The above observations clearly indicates that, the unit has neither adopted short term nor long term measures as directed in the Hon'ble NGT Judgment order. Now, the industry is operating illegally without obtaining CFO of the Board and not provided any water and air pollution control measures. This has resulted in continuous water and air pollution in the environment. In view of the repeated violations and failed to comply Hon'ble NGT conditions, it is recommend to issue **closure directions under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

*R. K. M. 29/10/2020*  
**Environmental Officer**  
**RO, Bengaluru City West**